

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1485  
ANSWERED ON:22.08.2007  
"IMPORT OF HAZARDOUS WASTE BY PRIVATE FIRMS"  
Singh Baba Shri K.C.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether certain private firms are illegally importing hazardous wastes which are being dumped into various States;
- (b) if so, the details thereof including the quantity and nature of wastes imported and the names of the States where such wastes are being dumped; and
- (c) the steps being taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) No Sir. No such illegal import of hazardous waste has been reported.

(c) The Ministry of Environment and Forests, Government of India have notified the Hazardous Waste (Management and Handling) Rules, 1989 as amended in 2000 and 2003 under the Environment (Protection) Act, 1986. These rules regulate the collection, storage, transportation, treatment, disposal, import and export of hazardous wastes listed in the Schedules annexed to these rules.

The import of hazardous wastes is regulated under rules 11 to 14 of the said rules. According to these rules, any import of hazardous waste into India for dumping and disposal is prohibited. Any hazardous waste containing or contaminated with the hazardous waste categories listed in Schedule 8 of these rule is also prohibited for imports.

However, imports of such wastes other than those listed in Schedule 8 of these rules, is permitted into the country for recycling by the registered recyclers, registered with the Central Pollution Control Board and having environmentally sound management facilities for reprocessing such wastes. The import of hazardous waste is also regulated under the Export Import Policy of the Ministry of Commerce and Industry, Government of India.